

Central Administrative Tribunal Principal Bench, New Delhi.

OA-4291/2015

Reserved on : 24.11.2015.

Pronounced on : 30.11.2015.

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Muninder Kumar,
Age-27 years,
S/o Sh. Mahipal Singh,
Post (Waterman),
As Ministry of Home Affairs,
R/o H.No. 12/311,
Kalyan Puri, Delhi-91.

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(through Sh. Ashish Chauhan, Advocate)
Versus

1. Union of India,
C/o Ministry of Home Affairs,
Through its Secretary,
North Block, Central Secretariat,
New Delhi-1.
2. Sh. Rajender Singh,
Having office at
CGO Complex,
Paryavaran Bhawan,
CCO Section, Delhi. Respondents

ORDER

Mr. Shekhar Agarwal, Member (A)

This O.A. has been filed seeking the following relief:-

“(A) That this Hon’ble Tribunal may be pleased to declare the Dismissal of the Applicant by the Respondent as illegal, arbitrary, discriminatory, unjust and unconstitutional and quash and direct the respondent to consider the case of applicant for compassionate appointment on the post of Waterman as per law.

(B) Pass such other order(s) or direction(s) as may be deemed fit " and proper in the facts and circumstances of the case.

2. According to the applicant he worked as a Waterman in the Ministry of Home Affairs from 24.07.2008 to 24.10.2008 on daily wages @140 per day.

Thereafter, his services were dispensed with. He was, however, assured by one Sh. Rajinder Singh having office at CGO Complex, Paryavaran Bhawan, New Delhi that he would soon get regular appointment. He even paid illegal gratification to Sh. Singh both in cash and kind for securing regular appointment. However, the same was denied to him. He has been approaching the office of the respondents since then several times but received no satisfactory response. Hence, he has filed this O.A.

3. In our opinion, the applicant has not made out any case for securing regular appointment. No enforceable right of his has been violated. As far as his grievance regarding paying illegal gratification to Sh. Rajinder Singh is concerned, that does not fall within the purview of this Tribunal but can, at best, be dealt with administratively if such a complaint is lodged by the applicant with the respondents.

4. We, therefore, find that this O.A. is not maintainable and dismiss the same in limine.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member(J)

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